

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

4. IA 391(MB)2024  
IA 5838(MB)2023  
IN  
C.P. (IB)/3591(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Ms Shilpa Interiors  
Vs  
Wadhawan Holding Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Mr. Pratik Pandey i/b Mr. Aniruth Purusothman, Ld. Counsel for the Applicant present.
2. **IA-391/2024**: This is an application filed u/s 60(5) to place on record the report certifying the Reconstitution of Committee of Creditors and List of Creditors. The same is taken on record.
3. In view of aforesaid, IA-391/2024 is disposed of accordingly.
4. **IA-5338/2023**: This is an application filed u/s 27 of the Code seeking replacement of IRP.
5. Ld. Counsel for the Applicant submits that the main Company petition was admitted vide their order dated 01.08.2023 wherein Ms. Mona Vora (IBBI/IPA002/|P-NO0938/2019-2020/12997), was appointed as Interim Resolution Professional who was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.
6. Ld. Counsel for the Applicant further stated that the first meeting of Committee of Creditors (COC) was convened on 01.09.2023, wherein it was resolved to appoint Ms. Mona Vora as the Resolution Professional of the Corporate Debtor. However, in the Second Meeting

of the COC held on 25.10.2023. The COC passed the Resolution to appoint **Mr. Vinit Gangwal (IBBI Reg. no. IBBI/IPA-002/P-N00091/2017-2018/10235)** as the Resolution Professional of the Corporate Debtor in place of **Ms. Mona Vora**. Therefore, the present Application is being filed for replacement of the current Resolution Professional i.e., Ms. Mona Vora and appointing Mr. Vinit Gangwal as the new Resolution Professional to carry out the CIR Process of the Corporate Debtor.

7. The Bench is of the considered view that the submissions made by the applicant, Mr. Vinit Gangwal is appointed to act as Resolution Professional of the Corporate Debtor. Ms. Mona Vora, the RP is directed to hand over the entire documents related to the Corporate Debtor to Mr. Vinit Gangwal forthwith.
8. The CoC is directed to clear the requisite fees and expenses of Ms. Mona Vora.
9. In view of the above, IA-5338/2023 is disposed of accordingly.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**